

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2404 of 2020

Dinesh Thakur @ Dinesh Kumar Thakur Petitioner

Versus

1. The State of Jharkhand

2. Sunila Thankur @ Sunila Thakur Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailesh Kr. Singh, Advocate

For the State : Mr. Suraj Deo Munda, A.P.P.

02/29.06.2020 It has been stated by the learned counsel for the petitioner that the complaint case has been instituted after the suit for dissolution of marriage has been preferred by the petitioner being Original Suit No. 760 of 2018.

Issue notice to the opposite party no. 2 by registered post with A/D as well as ordinary process, for which, requisites etc. must be filed within two weeks.

List this case after the notice has been served upon the opposite party no. 2.

In the meantime, no coercive steps shall be taken as against the petitioner in connection with Complaint Case No. 210 of 2019 pending in the court of learned J.M. 1st Class, Dhanbad.

(Rongon Mukhopadhyay, J.)